
(2010) 08 KL CK 0269

In the High Court Of Kerala

Case No : Bail Application No. 4935 of 2010

Muttill Chandran and T. Rajeesh

APPELLANT

Vs

State of Kerala

RESPONDENT

Date of Decision : 13-08-2010

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 439
Penal Code, 1860 (IPC) — Section 143, 147, 148, 149, 308

Citation : (2010) 08 KL CK 0269

Hon'ble Judges : V. Ramkumar, J

Bench : Single Bench

Advocate : M.V. Amaresan, for the Appellant; Public Prosecutor, for the Respondent

Final Decision : Allowed

Judgement

V. Ramkumar, J.—In this Petition filed u/s 439 Cr.P.C. the petitioners who are accused Nos. 4 and 5 in Crime No. 385/2010 of Payyannur Police Station for offences punishable under Sections 143, 147, 148, 323, 324, 326 and 308 read with 149 I.P.C., seek their enlargement on bail. The petitioners were arrested on 18.7.2010.

2. I heard the learned Counsel for the petitioners and the learned Public Prosecutor.

3. Having regard to the nature of the offences, the duration of judicial custody of the petitioners, the present stage of investigation and the other circumstances of the case etc., I am inclined to grant bail to the petitioners. Accordingly, the petitioners are directed to be released on bail with effect from 21.8.2010 on each of them executing a bond for Rs. 25,000/- (Rupees twenty five thousand only) with two solvent sureties each for the like amount to the satisfaction of the J.F.C.M Court, Payyannur subject to the following conditions:

1. The petitioners shall report before the Investigating Officer between 9 a.m.

and 11 a.m. on all Wednesdays.

2. The petitioners shall make themselves available for interrogation including custodial interrogation as and when required by the police till the filing of the final report.

3. The petitioners shall not influence or intimidate the prosecution witnesses nor shall they attempt to tamper with the evidence for the prosecution.

4. The petitioners shall not commit any offence while on bail.

If the petitioners commit breach of any of the above conditions, the bail granted to them shall be liable to be cancelled.

This application is allowed as above.